

4/12/2017-PR1

List of actionable points,
based on the observations made during the visit to
Central Jail, Bareilly on 28-March-2017

1. The 16 newly constructed barracks in the fifth circle, are yet to be utilised for want of proper partition walls and the circle office. The remaining work be completed expeditiously and the accommodation be utilised.
(Paragraph^s 6)
2. Out of the 244 sanctioned security personnel, only 117 are presently posted. Remaining 127 posts are vacant, which need to be filled up immediately. (Paragraph 8 & 40)
3. Large scale use of Solar Energy may be adopted. Installation of solar energy plant may be expedited.
(Paragraph 12)
4. Cleaning of the water tanks be ensured according to the prescribed calendar. (Paragraph 14)
5. Individual requests made by two inmates appeared genuine and action may be taken to provide relief to them.
(Paragraph 20)
6. Sanctioned posts of Superintendent (1), Radiologist (1), Pharmacists (3) and X-Ray Technician (1) are vacant, which may be filled up immediately. (Paragraph 22)
7. Individual requests made by two inmates appeared genuine and action may be taken to provide relief to them.
(Paragraph 24 & 25)
8. Twelve inmates have been declared criminal mental patients. They may be shifted to Varanasi Mental Hospital. (Paragraph 30)
9. The issue of substance-addiction among the inmates and

§ Paragraph numbers in the parentheses in this list refer to the main report submitted vide letter dated 20-5-2017.

providing de-addiction to the needy, may be studied in detail and suitable remedial measures be taken on priority basis. (Paragraph 31)

10. Production and profit data of the Welfare Co-operative Society of this prison show that the production and the profit margin has been inconsistent over the years. A systemic analysis be carried out to find out the reasons of such fluctuations and to take appropriate remedial measures. (Paragraph 37)

11. A review of cases of deaths, which occurred in this jail during the years 2014, 2015 and 2016, may be carried out to ensure that the instructions issued by the NHRC for action to be taken in such cases, are strictly complied with. (Paragraph 38)

12. Nine Jail Warders have not yet received their basic training. Their basic training be completed at the earliest. (Paragraph 42)

13. Training needs of the staff be reviewed. Requisite training capacity be created for basic training, refresher and in-service training of the staff. (Paragraph 43)

14. Jail personnel had their last fire-practice in 2008. State prison department may examine the need and feasibility of including periodic firing practice for the uniformed jail personnel who carry arms. (Paragraph 44)

15. The proposal submitted by Aditi Society Limited to train the prisoners for LED manufacture, dairy and other skill development, may be expeditiously vetted and decided. (Paragraph 48)

16. In this Central Jail, most of the inmates stand convicted by the district courts, and need legal aid at the High

Court level. SSJ may monitor all the requests made for free legal aid so that maximum use may be made of this facility offered by the Legal Aid Authority.

(Paragraph 56)

17. Nine mercy petitions in respect of "life-serving convicts of age 85+" are pending; seven at the level of IG Prisons and one each at the level of DM Badaun and DM Amroha. These authorities may be requested to expedite their decision.

(Paragraph 60)

18. Action for Form A / mercy petitions of 23 life-convicts, is pending for completion at the level of Jail itself (2), at the court level (1), at the level of IG Prison (8) and at the level of District Magistrates in 16 cases. These authorities may expedite decisions at their levels.

(Paragraph 61-62)

19. Police guards may be provided in time for production of prisoners in the different courts and to escort the patient-inmates who are referred to Tertiary Hospital for investigation and treatment.

(Paragraph 63-64)

20. Inadequate number of policemen available in the districts is the main cause for the difficulty in timely production of prisoners in concerned Courts and Hospitals and delay in this part of the criminal justice system. It needs serious consideration and early action at the State level to remedy the situation.

(Paragraph 61-62)

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Visit Note : 28 March 2017

District Jail Bareilly(UP)

Shri Sunil Krishna, Special Rapporteur, NHRC NZ-II

Preliminary

1. The Protection of Human Rights Act, 1993 was enacted to provide for the constitution of the National Human Rights Commission and State Human Rights Commissions ... for better protection of human rights and for matters connected therewith or incidental thereto. Section 12 of the Act states the functions of the NHRC and its sub-section (c) reads:-

12. Functions of the Commission:-

The Commission shall perform all or any of the following functions, namely:-

(c)^s visit, notwithstanding anything contained in any other law for the time being in force, any jail or other institution under the control of the State Government, where persons are detained or lodged for purposes of treatment, reformation or protection, for the study of the living conditions of the inmates thereof and make recommendations thereon to the Government.

2. I visited the District Jail at Bareilly. DIG (Prisons), Bareilly - **Ms Shashi Shrivastava** and Superintendent of the District Jail (SJ) **Shri Dadhi Ram Maurya** and the following officers were present :-

Smt. Nayantara Bannerjee, Jailor
Shri Kamalesh Singh, Jailor

Accommodation

3. The District Jail Bareilly was established in 1842.

§ Inserted by Act 43 of 2006

It has started functioning in its present most modern campus at village Saidpur Kurmiyan since 25-Dec-2016. It has a capacity of 3558 inmates, the largest amongst all the prisons in the state of Uttar Pradesh. Built at a cost of Rs.223 crores, it has a sprawling campus and buildings which could be considered a unique example of drawing, design and engineering. Its buildings are earthquake resistant and it has excellent facilities for rain water harvesting.

4. This new District Jail has 235 CCTV cameras installed and anyone entering its premises, is subjected to search by door-frame metal detector and her/his baggage passes through Baggage X-Ray machine. It has 6.7 metres high perimeter wall surrounding it. There are five watch towers. It has double storey barracks with bathrooms and toilets. A multi-purpose hall with seating capacity of more than a thousand has been built.
5. For the staff, 613 residences have been provided, which is quite sufficient for the sanctioned allocation of personnel. Besides large parks and gardens, this jail has a dormitory, a community-center, a Police out-post, visitors shed and visitors room to facilitate the visit and stay of persons coming to meet the inmates.
6. The new jail is situated some 20 kms away from the center of the city of Bareilly where the old district jail was functioning. Nature has provided excellent environment, flora and fauna conducive to peace, discipline and social harmony.
7. Total land of this prison is 33.899 hectares (83.73

acres), out of which 9.77 hectares (24.13 acres) has been used for construction of buildings. Thus, construction has used about 29% of the total land.

8. Two tube wells for drinking water and a tube well for agricultural purposes are available, besides two overhead tanks of 250 kilo litres capacity. 30 rain-water-harvesting pits have been made and the Jail has 30 India-mark hand-pumps. Thus water supply arrangements are quite adequate.
9. The available buildings can be listed in a tabular form as below:

S.n.	Building	Number	Capacity of each	Total capacity
1	Barracks double storeyed	25	120	3000
2	Single rooms	3	6	18
3	Single room (under process)	1	6	6
4	Quarantine Barracks double st.	2	120	240
5	Quarantine Single rooms	2	1	2
6	Female barracks (single storey)	2	60	120
7	Female barracks single room	2	1	2
8	Adolescents barracks	2	60	120
9	Adolescents single room	2	1	2
10	High security barracks single st.	4	12	48
	Total			3558

10. In addition to the living accommodation for the inmates, following buildings have been constructed:
 - Hospital for 60 beds and isolation wards
 - Kitchen with 6 rooms
 - School with 3 rooms
 - Video-conferencing hall.
11. Adequate number of toilets and bath-rooms are available. The details provided by the SJ are annexed at "A".

12. Modern sewage treatment plant has been installed and the recycled water is being used for agricultural purposes.
13. On the date of my visit, there are 2283 inmates which is 64% of the capacity (3558) of the Jail. The breakup of the present inmates is:

Category	Male	Female	Adolescents	Total
Convicted	433	22	-	455
Under-trial	1669	81	48	1798
Convicted(u/treatment)	4	-	-	4
Under-trial(u/treat ^t)	18	-	-	18
Civil Prisoners	2	-	-	2
NSA	3	-	-	3
Foreigner	3	-	-	3
	2132	103	48	2283

Personnel:

14. A total of 197 personnel (besides medical, technical and clerical staff) are sanctioned for this Jail. Out of these, only 95 are presently posted and the remaining 102 posts are vacant. The statement of sanctioned posts and vacancies is annexed at "B" of this report. More than half the sanctioned posts are vacant, which need to be filled up immediately in view of the large intended capacity of the Jail.
15. In order to maintain security of the jail, it is essential that the jail staff be adequate in numbers and also suitably trained and equipped.

Round of the Wards:

16. Visited the Female wards, where 15 children (under the age of 6 years) are also staying with their

mothers. A creche is functioning well for these children, who appeared to be well cared for.

17. Inmate Smt. Somwati w/o Roshan Lal stated that she was the oldest inmate in this Jail and the NDPS Act case against her may be expedited. SJ agreed to take steps for it.
18. Inmate Smt. Ram Kali w/o Shiv Prasad expressed worry that she was not receiving any visitors and is not being given any remunerative work. SJ assured that she will be afforded opportunity for gainful work.
19. Tailoring and embroidery work was being done by the inmates and the finished products were quite impressive.

Electricity & Solar Energy:

20. Jail is served by 33KVA feeder line with a sub-station. Two gen-sets of 132 KVA and 63 KVA capacity are installed.
21. Solar energy is not being used at present. SJ informed that a detailed proposal is being worked out for installation of solar energy plant, which will be environment friendly and substantially reduce the conventional electricity charges.

Cleanliness :

22. The premises are new and sparkling clean. SJ was advised to go in for massive tree-plantation drive after a carefully devising a plan in consultation with experts on forestry.

Medical :

23. A double-storey hospital with capacity of 80 is

functioning at the Jail which has X-Ray machine, Pathology Lab, ICTC Centre (Integrated Counselling & Testing Centre) and an ECG unit. Two Medical Officers, 1 Pharmacist, 1 Lab-Technician 1 Dark-room Attendant and 1 Lab-Attendant are presently working.

24. Sanctioned posts of Superintendent (1), Radiologist (1), Pharmacists (3) and X-Ray Technician (1) are vacant, which need to be filled up immediately. In view of non-availability of staff, E-Ray machine and ECG machine are not being utilised.
25. I took a round of the wards and interacted with the patients. The Medical Officer explained the treatment provided to the indoor patient inmates.
26. It was stated that 27 inmate patients who require surgeries are waiting to be sent to the District Hospital as requisite police escort guards were not being made available. District administration needs to device ways and means for early finalisation of these cases. It may be considered if surgery camps could be organised at the Jail Hospital itself. In other cases, to reduce the large requirement of escort guards, post operative care could be organised at the Jail hospital in cases where successful surgery is conducted at a hospital outside.
27. Prisoners are medically examined at the time of admission. In case of necessity, Specialists are to be provided by the office of the Chief Medical Officer. But ever since the jail has shifted to these new premises, no Specialist has visited it. It is said that because of the distance, this difficulty

had arisen. District administration, particularly the CMO may look into the matter and devise a solution.

28. Medical Officer stated that at present no inmate is there who may have been diagnosed to be suffering from 'Pulmonary TB'. However, facilities exist for treatment of such patients under the "Directly Observed Therapy (DOTS)".
29. Twenty-nine prisoners have been diagnosed to be HIV+ and are being provided Anti-Retro viral Therapy (ART) treatment.
30. Jail authorities state that at the moment there is no prisoner requiring de-addiction treatment. However, it is difficult to accept this statement to be giving the correct picture. In view of the large number of cases of substance abuse in the district, the number of addict-prisoners could be substantial. De-addiction facilities / unit of OST (Opioid Substitution Treatment) are not available in the Jail. This issue needs to be studied in detail for taking suitable remedial measures on priority basis.

Kitchen :

31. Six kitchens have been constructed, but at present only two are being used. Food is prepared by about 60-65 inmates who are given wages and remission as per rules.
32. Weekly menu is prepared and followed. Children staying with the women inmates are provided milk.

Canteen :

33. Dry and wet canteen is available. Inmates are involved in running it. General merchandise and

snacks are made available at the canteen.

Incidents of violence / death / escape of prisoners :

34. In cases of deaths of prisoners, action is taken regarding intimation and enquiry into the circumstances of such death in terms of instruction of the National Human Rights Commission. 12 cases of death in the district jail, are still pending finalisation. These cases are tabulated and annexed to this report at "C".

35. It is observed that the oldest case is of the year 2012 (death of Manoj Kumar s/o Pothi Ram on 22.04.2012). No court has reportedly been allotted to the case of death of Eijaj @ Nanha Khan s/o Ahmad Khan (date of death - 18.12.2016). These cases are to be expedited in the concerned courts, as mentioned below:-

ACJM-2	: 3 cases	ACJM-3	: 3 cases
ACJM-4	: 1 case	ACJM-8	: 1 case
JM-2	: 1 case	ACJM (NER)	: 2 cases

Educational facilities:

36. Literacy Program : for the present session of 2016-17, following inmates have been registered for different classes:-

For class 5	: 7 inmates	For class 6	: 14 inmates
For class 7	: 4 inmates	For class 8	: 1 inmate

37. U.P.Board of HS & Intermediate education : for the educational year 2015-16, 40 inmates had submitted applications, 31 appeared for the examination and 27 were successful. For this year (2016-17), 5 inmates have submitted forms for High-School and 7 for the

Intermediate examination.

38. For the INGOU courses, 18 inmates have registered themselves for different courses - BPP (10), BA(6) and MA(2).

Recreation & Vocational facilities

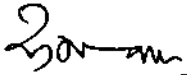
39. SJ gave the details of excellent achievements of this jail in the past years. Various cultural activities, yoga camps, vocational programs like computer training, AC repair, electrician, motor-winding, grooming (males), plumbing, tailoring courses for men and embroidery, tailoring and beauticians courses for women were organised very successfully. Active co-operation of local NGOs was received in most of these activities. Now that the present jail is slightly away (about 20 kms from Bareilly city), SJ and his team will have to make extra efforts to come up to the level achieved by this jail in earlier years.

Production of prisoners in courts:

40. In the year 2016-27 (upto 26th March) a total of 1515 prisoners were required to be produced before the courts of other districts. Out of these only 257 could be produced and the other 1258 could not be produced as requisite police escort/guards were not available.
41. Police escort guards are awaited for transfer of five persons to other jails. Their names are given below:-

	Name	Concerned Court	Type of warrant
1	Rama Shankar s/o Dharmeshwar	CJM Sitapur	Warrant B
2	Vikki Sahu s/o Dina Nath	ACJM(NR) Ghaziabad	Warrant B
3	Mahipal s/o Chhotey Lal	AD&SJ(2) Bareilly	Custody Warrant
4	Aabad s/o Mohd. Islam	CJM Siliguri	Warrant B
5	Sunil Jaiswal s/o Trilok Chand	JM-Iclass Gurugram	Custody Warrant

42. In these cases, warrant B/custody warrants have been issued by concerned courts and the proceedings at Bareilly courts have been completed. District Police needs to provide guards for these five cases on priority.
43. This jail must be one of the very few where full capacity for inmates has not been utilised. All neighbouring jail have problems of overcrowding. DIG Jails may like to examine the feasibility of shifting some inmates form such overcrowded jails to this new jail.
44. The acute problem being faced by the jail-is non-availability of police escort/guards in requisite numbers. Considerable drop in free legal aid cases is also discernible. Maintenance of video-conferencing facility is another challenge before this jail. All these problems are getting aggravated in view of the distance of the new jail from the courts. District administration has to devise ways and means to continue the good work done in earlier years.
45. Visit note is submitted.

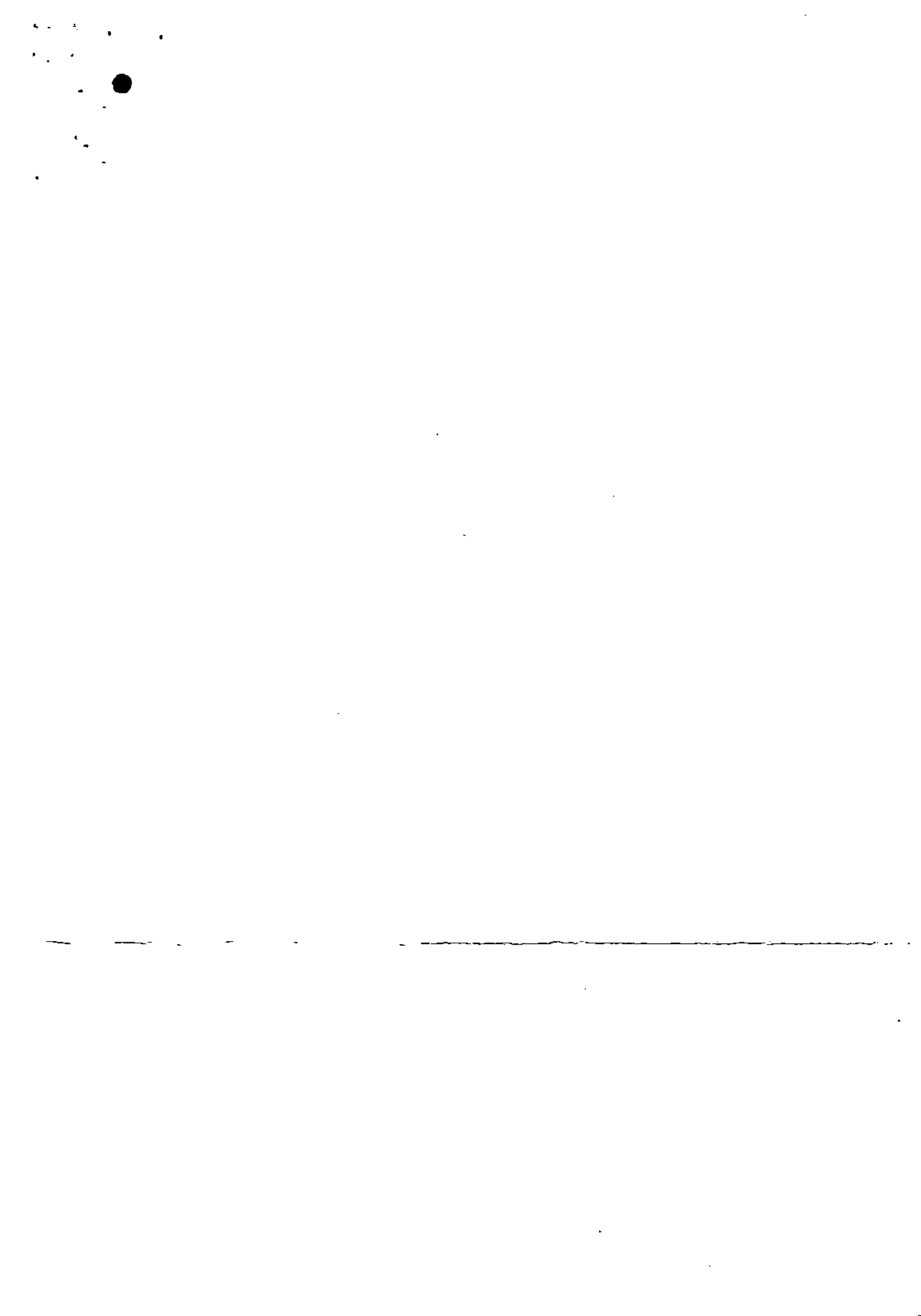

22/5/2017
(Sunil Krishna)
Special Rapporteur
NHRC NZ-II

Details of bath rooms and toilets for inmates
at New District Jail, Bareilly

Annexure - "A"

(C) शौचालय, स्नानागार आदि :-

क्र.सं०	अहाता संख्या	बैरक संख्या	दिन शौचालय	रात्रि शौचालय	स्नानागार
1.	प्रथम चक्र	01 से 40 तक	170	52	160
2.	द्वितीय चक्र	41 से 68 तक	120	40	98
3.	तृतीय चक्र	69 से 101 तक	136	32	112
4.	कवारन्टार्डिन	01 से 08 तक	32	10	28
5.	महिला बैरक	01 से 04 तक	28	07	28
6.	अल्प व्यक्त	01 से 08 तक	28	07	28
7.	अस्पताल	वार्ड 01 से एकल कक्ष तक		30	
8.	अन्य		04		03



Details of Sanctioned Posts & Vacancies
at New District Jail, Bareilly

Superintendent	1	1	0
Additional Superintendent	1	0	1
Senior Consultant	1	0	1
Consultant (Medical Officer)	1	2	0
Jailor	2	2	0
Deputy Jailor	6	4	2
Pharmasist	2	1	1
Lab Technician	1	0	1
X-Ray Technician	1	0	1
Senior Assistant	1	1	0
Junior Assistant	2	1	1
Assistant Accountant	1	1	0
Urdu Translator	1	1	0
Teacher	1	0	1
Electric Motor Winding Instructor	1	1	0
Driver – Gypsy	1	1	0
Ambulance Driver	1	1	0
Driver – Tractor	1	1	0
Lab Attendant	1	1	0
Dark Room Attendant	1	1	0
Tubewell Operator	1	1	0
Masonry Teacher	1	0	1
Jail Head Warder	12	3	9
Reserve Jail Head Warder	2	2	0
Jail Warder	116	50	66
Reserve Jail Warder	18	9	9
Women Jail Head Warder	2	1	1
Women Jail Warder	8	1	7
Water-carrier (Paniha)	3	3	0
Cart-man	1	1	0
Swakchkar	5	4	1
Total	197	95	102

जिला कारागार, बरेली के मृतक बंदियों की लम्बित न्यायिक जांच प्रकरण

क्र०	मृतक बंदी का नाम	मृत्यु तिथि	मा०न्यायालय द्वारा नामित जांच अधिकारी
1	मनोज कुमार पुत्र पोथीराम	22.04.12	मा०न्यायालय-ए०सी०जे०एम०,3
2	राधेश्याम पुत्र श्री बटेलाल	10.03.13	मा०न्यायालय-ए०सी०जे०एम०,4
3	हसीन मिया उर्फ चीना पुत्र बुन्दा	23.02.15	मा०न्यायालय-जे०एम०,2
4	ज्ञान सिंह पुत्र मेवाराम	14.08.15	मा०न्यायालय-ए०सी०जे०एम०,8
5	अजयपाल पुत्र छोटेलाल	15.10.15	मा०न्यायालय-ए०सी०जे०एम०,2
6	वीरेन्द्र पुत्र दुर्गा प्रसाद	27.04.16	मा०न्यायालय-ए०सी०जे०एम०,3
7	रामस्वरूप पुत्र दलगंजन	13.07.16	मा०न्यायालय-ए०सी०जे०एम०,2
8	सुधीर गुप्ता पुत्र प्रेमस्वरूप	12/13.09.16	मा०न्यायालय-ए०सी०जे०एम०,2
9	रेशमणी पुत्र जागेश्वर प्रसाद	15.10.2016	मा०न्यायालय-ए०सी०जे०एम०, (पूर्वात्तर रेलवे), बरेली।
10	वेदप्रकाश पुत्र नन्हूमल	19.10.16	मा०न्यायालय-ए०सी०जे०एम० (पूर्वात्तर रेलवे), बरेली।
11	एजाज उर्फ नन्हा खां पुत्र अहमद खां	18.12.16	नामित नहीं
12	लारेन्स धातक पुत्र जानकी प्रसाद	12.02.17	मा०न्यायालय-ए०सी०जे०एम०,3

विकलांग जन विकास विभाग,

उ०प्र० लखनऊ ।



विभाग द्वारा संचालित लाभार्थी परक योजनाओं का संक्षिप्त परिचय

(वर्ष २०१६-१७)

कार्यालय,

जिला विकलांग जन विकास अधिकारी,

बरेली ।

Santosh Kumar

जिला विकास अधिकारी, बरेली

MO-09451743455

विकलांग जन विकास विभाग, उ0प्र0, द्वारा संचालित लाभार्थी परक योजनाओं का विवरण

क्र० सं०	योजना का नाम/विभाग का नाम	योजना का संक्षिप्त विवरण	नियम व शर्तें
1	2	3	
1	विकलांग भरण पोषण अनुदान (विकलांग पेंशन योजना)	विकलांग पेंशन योजना के अन्तर्गत रू0 300 प्रति माह की दर से धनराशि निदेशालय विकलांग जन विकास, उ0प्र0, लखनऊ द्वारा ई-पेमेण्ट के माध्यम से उपलब्ध कराई जाती है।	1. उक्त योजना अन्तर्गत जनपद के ऐसे विकलांग/दिव्यांग व्यक्ति जिनकी न्यूनतम आय 18 वर्ष एवं अधिकतम 60 वर्ष हो। जिनको मुख्य चिकित्साधिकारी/सामुदायिक/प्राथमिक स्वास्थ्य केन्द्र के चिकित्साधिकारी द्वारा 40 प्रतिशत या अधिक का विकलांग प्रमाण पत्र जारी किया गया हो। 2. जनपद का निवासी विकलांग किसी अन्य पेंशन योजना वृद्धावस्था/निराश्रित महिला पेंशन/समाजवादी पेंशन से लाभान्वित न हो। 3. आवेदन पत्र आन लाइन विभागीय वेबसाइट sspy-up.gov/handicap पर ही स्वीकार किये जायेंगे।
2	कुख्यावस्था पेंशन योजना	उक्त योजना अन्तर्गत जनपद के ऐसे विकलांग व्यक्ति जो कुछ रोग से ग्रस्त हैं (चाहें विकलांगता का प्रतिशत कुछ भी हो) तथा जनपद के मुख्य चिकित्साधिकारी से तत्सम्बन्धी विकलांगता प्रमाण-पत्र प्राप्त हो। उक्त पेंशन अनुदान के लिये वी0पी0एल0 आय सीमा निर्धारित होगी। कुछ रोग के कारण हुये विकलांग जन किसी भी आयु वर्ग के हों पेंशन हेतु पात्र होंगे। लाभार्थी को ई-पेमेण्ट के माध्यम से प्रति लाभार्थी 2500/- प्रतिमाह की दर से धनराशि बजट की उपलब्धता के आधार पर देय होगी।	1. जनपद के मुख्य चिकित्साधिकारी से तत्सम्बन्धी विकलांगता प्रमाण-पत्र प्राप्त हो। चाहें विकलांगता का प्रतिशत कुछ भी हो। 2. उक्त पेंशन अनुदान के लिये वी0पी0एल0 आय सीमा ग्रामीण क्षेत्र हेतु 46080/- एवं शहरी क्षेत्र हेतु 56460/- प्रति परिवार प्रति वर्ष निर्धारित है। 3. आवेदन पत्र आन लाइन विभागीय वेबसाइट sspy-up.gov/handicap पर ही स्वीकार किये जायेंगे।



2	विकलांगों को दुकान निर्माण/संचालन हेतु ऋण /अनुदान	विकलांगों के पुनर्वास हेतु दुकान संचालन हेतु रू0 10000 जिसमें 2500 / - अनुदान, रू0 7500 / - चार प्रतिशत वार्षिक ब्याज की दर पर ऋण दिया जाता है । विविन्न श्रेणी के विकलांगों को उसकी आवश्यकता के अनुसार रू0 8000 / की सीमा तक के कृत्रिम अंग/सहायता उपकरण निःशुल्क प्रदान किये जाते हैं। इस हेतु विकलांगता 40 प्रतिशत से कम नहीं होनी चाहिये एवं राजकीय चिकित्सा अधिकारी द्वारा फार्म पर उपकरण हेतु संस्तुति आवश्यक है।	1.किन्सी भी श्रेणी में विकलांगता 40 प्रतिशत या उससे अधिक हो। 2.आवेदक की आयु 18 वर्ष या 60 वर्ष से अधिक न हो। जनपद का स्थायी निवासी हो। 3.दुकान संचालन हेतु अनुदान पत्र पर 320 / -स्टाम्प शुल्क देय होगा।
3	कृत्रिम अंग / सहायक उपकरण- योजना	विकलांगों को उसकी आवश्यकता के अनुसार रू0 8000 / की सीमा तक के कृत्रिम अंग/सहायता उपकरण निःशुल्क प्रदान किये जाते हैं। इस हेतु विकलांगता 40 प्रतिशत से कम नहीं होनी चाहिये एवं राजकीय चिकित्सा अधिकारी द्वारा फार्म पर उपकरण हेतु संस्तुति आवश्यक है।	1. किन्सी भी श्रेणी में विकलांगता 40 प्रतिशत या उससे अधिक हो। राजकीय चिकित्साधिकारी द्वारा फार्म पर उपकरण हेतु संस्तुति आवश्यक है। 2.रू0 8000 / -मूल्य तक के विकलांगता उपकरण देय होंगे।
4	विकलांग शादी विवाह प्रोत्साहन पुरस्कार/अनुदान योजना (विकलांग जन विकास विभाग)	विवाह प्रोत्साहन नियमावली 1997 के नियम 6 के अनुसार दम्पति में युवक के विकलांग होने पर पुरस्कार की धनराशि रू0 11000 / (15.07.1997 से लागू) तथा युवती अथवा युवक एवं युवती दोनों के विकलांग होने पर 14000 / (02.07.1998 से लागू) की पुरस्कार की धनराशि देय है। शासनादेश संख्या-865 / 65-2-2011-3 / 1996 दिनांक 11 अप्रैल 2012 द्वारा शासनादेश के निर्गत होने के बाद में हुये विवाहों हेतु रू0 11000.00 को बढ़ा कर रू0 15000.00 तथा रू0 14000.00 को बढ़ाकर रू0 20000.00 कर दिया गया है। शासनादेश सं0 938 / 65-272015-03 / 96 दिनांक 10 अगस्त, 2015 द्वारा रजिस्टर में अंकित चालू वित्तीय वर्ष एवं विगत वित्तीय वर्ष में सम्पादित विवाह से सम्बन्धित आवेदन पत्र ही नियमानुसार अनुदान हेतु मान्य होंगे। पुरस्कार की स्वीकृति हेतु वरीयता का निर्धारण विवाह की तिथि के आधार पर होगा।	1.सक्षम चिकित्साधिकारी / सामुदायिक स्वास्थ्य केन्द्रों से 40 प्रतिशत या उससे अधिक विकलांगता का प्रमाण पत्र हो। 2.युवती की उम्र 18 वर्ष से कम व 45 वर्ष से अधिक न हो। 3.दम्पति में से कोई आयकर दाता की श्रेणी में न हो। जिसके पास पूर्व में कोई जीवित पति व पत्नी न हो। 4.शासनादेश सं0 938 / 65-272015-03 / 96 दिनांक 10 अगस्त, 2015 द्वारा चालू वित्तीय वर्ष एवं विगत वित्तीय वर्ष में सम्पादित विवाह से सम्बन्धित आवेदन पत्र ही नियमानुसार अनुदान हेतु मान्य होंगे। पुरस्कार की स्वीकृति हेतु वरीयता का निर्धारण विवाह की तिथि के आधार पर होगा।

5	<p>निःशुल्क यात्रा सुविधा</p>	<p>उ0प्र0 राज्य सड़क परिवहन निगम की सामान्य श्रेणी की बसों में विकलांग जन को मुख्य चिकित्साधिकारी द्वारा प्रदत्त प्रमाण-पत्र के आधार पर प्रदेश की सीमा तक निःशुल्क यात्रा सुविधा उपलब्ध करायें जाने का प्राविधान है। 80 प्रतिशत अथवा अधिक विकलांगता से ग्रसित व्यक्तियों को शर्तों के अन्तर्गत एक सहवर्ती सहित निःशुल्क यात्रा सुविधा देय होगी।</p>
6	<p>विभाग द्वारा संचालित संस्थाएं</p>	<p>राजकीय संकेत विद्यालय, बरेली। कक्षा-01 से 08 तक मूक बधिर बालक/बालिकाओं को निःशुल्क शिक्षा प्रदान करने हेतु राजकीय संकेत विद्यालय, बरेली नावेल्टी चौराहा, में संचालित है। कुल स्वीकृत क्षमता 340 (120 आवासीय एवं 220 अनावासीय) के सापेक्ष वर्तमान में 145 (58 आवासीय एवं 87 अनावासीय) छात्र/छात्राएं अध्ययनरत है।</p> <p>बचपन डे केयर सेण्टर, बरेली। तीन वर्ष की आयु से सात वर्ष की आयु तक के मूक बधिर, मानसिक मंदित एवं दृष्टि बाधित बच्चों को निःशुल्क शिक्षण/प्रशिक्षण हेतु बचपन डे केयर सेन्टर, नावेल्टी चौराहा, बरेली में संचालित है। वर्तमान में कुल स्वीकृत क्षमता 30 के सापेक्ष 20 श्रवण बाधित एवं 10 मानसिक मन्दित बच्चे अध्ययनरत है।</p> <p>मानसिक मन्दित आश्रय गृह सह प्रशिक्षण केन्द्र, बरेली। निराश्रित 50 मानसिक मंदित संवासिनियों को आश्रय प्रदान करने के साथ ही प्रशिक्षण प्रदान करने हेतु मानसिक मंदित आश्रय गृह सह प्रशिक्षण केन्द्र, ग्राम-कंधरी, वीसलपुर रोड, हरूनगला, बरेली में संचालित है। जिसमें सरकार द्वारा ₹0 2000/-प्रतिमाह प्रतिसंवासिनी की दर से प्रदान किया जाता है।</p> <p>जिला विकलांग पुनर्वास केन्द्र, नावेल्टी चौराहा, बरेली के अन्तर्गत जगारूकता केंद्र, फिजियोथैरेपी, विकलांगता उपकरण वितरण आदि के लिये केन्द्र राजकीय संकेत विद्यालय, नावेल्टी चौराहा, बरेली में संचालित है।</p>

समाज कल्याण विभाग उपरो लखनऊ ।



विभाग द्वारा संचालित लाभार्थी परक योजनाओं का संक्षिप्त परिचय
(वर्ष २०१६-१७)

कार्यालय-जिला समाज कल्याण अधिकारी

बरेली ।

एस०के०२१२

भाद्रपदा

विभागाध्यक्ष कल्याण शहजपुरी.

उपरिनिर्दिष्ट (एस०के०२)

दरली.

१५१६३६१३७७

दरली शहजपुरी
दरली.

समाज कल्याण विभाग उ० प्र० द्वारा संचालित योजनाओं का विवरण

क्र०सं०	योजना का नाम	योजना का संक्षिप्त विवरण	पात्रता की शर्तें
1-	2	3	4
1-	राष्ट्रीय वृद्धावस्था पेंशन योजना	राष्ट्रीय वृद्धावस्था पेंशन योजना के अन्तर्गत 60 वर्ष अथवा इससे अधिक आयु वर्ग के व्यक्तियों को ₹० 400/- प्रतिमाह एवं 80 वर्ष की आयु के वृद्धजनों को ₹० 500/- प्रतिमाह सीधे लाभार्थियों के बैंक खातों में निदेशालय,समाज कल्याण, उ०प्र० द्वारा प्रेषित किया जाता है।	उक्त योजनान्तर्गत गरीबी की रेखा से नीचे जीवन-यापन करने वाले व्यक्ति जिसकी वार्षिक आय नगर क्षेत्र में ₹० 56460 एवं ग्रामीण क्षेत्र में ₹० 46,080/- हो तथा जिनकी आयु 60 वर्ष पूर्ण कर चुके हों अपना नवीन प्रक्रिया के अनुसार आवेदन पत्र आन लाईन किये जाने की व्यवस्था की गयी है। पेंशन स्वीकृति का अधिकार ग्रामीण क्षेत्र में ग्राम पंचायत तथा नगर क्षेत्र में उप जिलाधिकारी में निहित है। इस योजनान्तर्गत 58180 लाभार्थियों को 279264 लाख की धनराशि का भुगतान किया गया।
2-	समाजवादी पेंशन योजना	समाजवादी पेंशन योजना हेतु गरीबी रेखा से नीचे जीवन यापन करने वाले 18 वर्ष से अधिक आयु वर्ग के व्यक्तियों को ₹०-500 प्रतिमाह की दर से पेंशन दी जाती है।	समाजवादी पेंशन योजना हेतु गरीबी रेखा से नीचे जीवन यापन करने वाले 18 वर्ष से अधिक आयु वर्ग के व्यक्तियों को ₹०-500 प्रतिमाह की दर से पेंशन उनके खातों में प्रेषित की जाती है। इस योजनान्तर्गत पात्रता हेतु नगर क्षेत्र में आवेदक का 25 गज से अधिक का भूकान नही होना चाहिये तथा कोई मोटर वाहन न हो एवं ग्रामीण क्षेत्र में भूमिहीन होना चाहिये। इस योजनान्तर्गत 86714 लाभार्थियों को ₹०-520284 लाख का भुगतान किया गया।
2-	राष्ट्रीय पारिवारिक लाभ योजना	राष्ट्रीय पारिवारिक लाभ योजना के अन्तर्गत गरीबी की रेखा से नीचे जीवन यापन करने वाले परिवार के कमाऊ सदस्य जिसकी आयु 18 से 59 वर्ष की हो उसके आश्रित को ₹० 30,000/- की धनराशि आर्थिक सहायता के रूप में उपलब्ध करायी जाती है।	उक्त योजनान्तर्गत गरीबी की रेखा से नीचे जीवन-यापन करने वाले परिवार के कमाऊ सदस्य जिसकी आयु 18 से 59 वर्ष हो जिसकी वार्षिक आय नगर क्षेत्र में ₹० 56460 एवं ग्रामीण क्षेत्र में ₹० 46,080/- हो की नुरतु होने पर आश्रित को ₹० 30,000/- की आर्थिक सहायता उसके बैंक खाते में उपलब्ध करायी जाती है। जनपद में 1652 लाभार्थियों को 495.60 लाख की धनराशि चल वित्तीय वर्ष में वितरित की गयी है।
3-	अनु० जाति शादी अनुदान योजना	अनु० जाति शादी अनुदान योजना के अन्तर्गत गरीबी की रेखा से नीचे जीवन यापन करने वाले व्यक्तियों की पुत्री के विवाह हेतु ₹० 20,000/- की धनराशि उपलब्ध करायी जाती है।	अनु० जाति शादी अनुदान योजना के अन्तर्गत गरीबी की रेखा से नीचे जीवन यापन करने वाले व्यक्तियों की पुत्री के विवाह हेतु ₹० 20,000/- की धनराशि उपलब्ध करायी जाती है। पात्रता हेतु आवेदक की वार्षिक आय नगर क्षेत्र में ₹० 56460 एवं ग्रामीण क्षेत्र में ₹० 46,080/-होना चाहिए। विवाह की तिथि को पुत्री की आयु 18 वर्ष तथा वर की आयु 21 वर्ष होना आवश्यक है। इस वित्तीय वर्ष में 600 लाभार्थियों को ₹०-120,00 लाख की धनराशि वितरित की जा चुकी है।

4-	सामान्य वर्ग शादी अनुदान योजना	सामान्य वर्ग शादी अनुदान योजना के अन्तर्गत गरीबी की रेखा से नीचे जीवन यापन करने वाले व्यक्तियों की पुरी के विवाह हेतु ₹0 20,000/- की धनराशि उपलब्ध करायी जाती है।	सामान्य वर्ग शादी अनुदान योजना के अन्तर्गत गरीबी की रेखा यापन करने वाले व्यक्तियों की पुरी के विवाह हेतु ₹0 20,000/- की धनराशि उपलब्ध करायी जाती है।
5-	अनु० जाति अत्याचार जन्पीड़न	अनु० जाति के व्यक्तियों को गैर अनु० जाति द्वारा जन्पीड़न किये जाने पर शासन द्वारा आर्थिक सहायता उपलब्ध करायी जाती है।	अनुसूचित जाति/जनजाति(अत्याचार अधिनियम-1999) तथा पी०सी०आर० एक्ट 1955 के अन्तर्गत अनुसूचित जाति/जनजाति के व्यक्ति जो गैर अनुसूचित/गैर अनुसूचित जनजाति के व्यक्तियों द्वारा किये गये अत्याचार उत्पीड़न से प्रभावित होते हैं, को अनुसूचित जाति/जनजाति(अत्याचार निवारण अधिनियम 1989) के अधीन भारत के असाधारण राज्य पत्र दिनांक 31 मार्च 1955 के भाग-2 खण्ड-3 में प्रस्थापित अनुसूचित जाति और जनजाति (अत्याचार निवारण) नियमावली 1995 के आधार पर आर्थिक सहायता प्रदान की जाती है। इस वित्तीय वर्ष में 165 व्यक्तियों को 86.28 लाख का भुगतान किया गया है।
6-	पूर्वदशम छात्रवृत्ति योजना	अनुसूचित जाति/सामान्य वर्ग के छात्र/छात्राओं को उनके शैक्षिक विकास हेतु छात्रवृत्ति प्रदान किये जाने की योजना संचालित है।	एसे छात्र/छात्राएँ जिनके माता-पिता/अभिभावक की वार्षिक आय सीमा ₹0-2.00 लाख है को छात्रवृत्ति/शुल्क प्रतिपूर्ति दिये जाने का प्राविधान है। 2-छात्रवृत्ति योजना के अन्तर्गत आनलाइन छात्र/छात्राओं द्वारा आवेदन किये जाने की व्यवस्था है। छात्रवृत्ति/शुल्क प्रतिपूर्ति की धनराशि छात्र/छात्राओं के खातों में ई०-पेमेन्ट के माध्यम से उनके खातों में निदेशालय, समाज कल्याण उ०प्र० लखनऊ से किये जाने की व्यवस्था है।
7-	दशभोत्तर छात्रवृत्ति योजना	अनुसूचित जाति/सामान्य वर्ग के छात्र/छात्राओं को उनके शैक्षिक विकास हेतु छात्रवृत्ति प्रदान किये जाने की योजना संचालित है।	एसे छात्र/छात्राएँ जिनके माता-पिता/अभिभावक की वार्षिक आय सीमा ₹0-2.00 लाख है को पाठ्यक्रमानुसार छात्रवृत्ति/शुल्क प्रतिपूर्ति दिये जाने का प्राविधान है। 2-छात्रवृत्ति योजना के अन्तर्गत आनलाइन छात्र/छात्राओं द्वारा आवेदन किये जाने की व्यवस्था है। छात्रवृत्ति/शुल्क प्रतिपूर्ति की धनराशि छात्र/छात्राओं के खातों में ई०-पेमेन्ट के माध्यम से उनके खातों में निदेशालय, समाज कल्याण उ०प्र० लखनऊ से किये जाने की व्यवस्था है।



Subject Visit Report - Bareilly and Lucknow - Details for TA
 From Sunil Krishna <sunil_krishna@yahoo.com>
 Date Tuesday, May 23, 2017 8:14 am
 To Shri JS Kochhar <jst.nhrc@nic.in>
 Cc Shri SN Mohanty <sgnhrc@nic.in> , US <covdnhrc@nic.in>

Sunil Krishna, IPS (Retd.),
 Special Rapporteur NHRC,
 for North Zone-II
 (Former Director General (I) NHRC)



National Human Rights Commission
 Manav Adhikar Bhawan, Block-C, GPO Complex
 INA, New Delhi-110023 India

Letter no: SK/Visit Report BRY-LKW-2/17

Dated :22nd May 2017

Dear Shri Kochhar,

In pursuance to the tour program approved vide NHRC email dated 31.03.2017, I visited Bareilly, its Central Jail and District Jail and then Lucknow.

2. Visit report in respect of the District Jail, Bareilly is enclosed herewith for further necessary action. During discussions at Bareilly, the district officers were briefed by me about the role and functions of NHRC. The District Disabled Development Officer, and District Social Welfare Officer presented information regarding the schemes being run under the aegis of their Departments and which have a bearing on the human rights of vulnerable sections of society. The data-booklets presented by them, are being forwarded for appropriate action and record.

3. At Lucknow, I had discussions with the Hon'ble Chairperson of the U.P. State Human Rights Commission and the two Secretaries (Home) Govt. of U.P. Shri Kamal Saxena and Shri Mani Prasad Mishra. Formal minutes were not drawn.

4. Visit report in respect of Central Jail, Bareilly has already been sent. Details for drawl of T.A. etc. are also enclosed for necessary action.

With warm regards,

Yours sincerely,

Sunil Krishna
 23/5/17
 (Sunil Krishna)

Shri J.S. Kochhar
 Joint Secretary (T&R)
 National Human Rights Commission
 New Delhi

Encl: As above: Visit note, data received from District Officers and Details for T.A.

Copy for information to:
 The Secretary General, National Human Rights Commission, New Delhi.

Residence: Flat No. 45, Park View Apartments, A-100/3, Sector-51, NOIDA-201303
 Mob : 9868211020, 0120-4286713 (R), E-mail: sunil_krishna@yahoo.com

JS (T)

JS
25/5/17

JS
25/5/17

JS
25/5/17

JS-KD

JS/KD
24/5/17

Visit Note : 28 March 2017

District Jail Bareilly (UP)

Shri Sunil Krishna, Special Rapporteur, NHRC NZ-II

Preliminary

1. The Protection of Human Rights Act, 1993 was enacted to provide for the constitution of the National Human Rights Commission and State Human Rights Commissions ... for better protection of human rights and for matters connected therewith or incidental thereto. Section 12 of the Act states the functions of the NHRC and its sub-section (c) reads:-

12. Functions of the Commission:-

The Commission shall perform all or any of the following functions, namely:-

(c)^s visit, notwithstanding anything contained in any other law for the time being in force, any jail or other institution under the control of the State Government, where persons are detained or lodged for purposes of treatment, reformation or protection, for the study of the living conditions of the inmates thereof and make recommendations thereon to the Government.

2. I visited the District Jail at Bareilly. DIG (Prisons), Bareilly - **Ms Shashi Shrivastava** and Superintendent of the District Jail (SJ) **Shri Dadhi Ram Maurya** and the following officers were present :-

Smt. Nayantara Bannerjee, Jailor
Shri Kamalesh Singh, Jailor

Accommodation

3. The District Jail Bareilly was established in 1842.

§ Inserted by Act 43 of 2006

It has started functioning in its present most modern campus at village Saidpur Kurmiyan since 25-Dec-2016. It has a capacity of 3558 inmates, the largest amongst all the prisons in the state of Uttar Pradesh. Built at a cost of Rs.223 crores, it has a sprawling campus and buildings which could be considered a unique example of drawing, design and engineering. Its buildings are earthquake resistant and it has excellent facilities for rain water harvesting.

4. This new District Jail has 235 CCTV cameras installed and anyone entering its premises, is subjected to search by door-frame metal detector and her/his baggage passes through Baggage X-Ray machine. It has 6.7 metres high perimeter wall surrounding it. There are five watch towers. It has double storey barracks with bathrooms and toilets. A multi-purpose hall with seating capacity of more than a thousand has been built.
5. For the staff, 613 residences have been provided, which is quite sufficient for the sanctioned allocation of personnel. Besides large parks and gardens, this jail has a dormitory, a community-center, a Police out-post, visitors shed and visitors room to facilitate the visit and stay of persons coming to meet the inmates.
6. The new jail is situated some 20 kms away from the center of the city of Bareilly where the old district jail was functioning. Nature has provided excellent environment, flora and fauna conducive to peace, discipline and social harmony.
7. Total land of this prison is 33.899 hectares (83.73

acres), out of which 9.77 hectares (24.13 acres) has been used for construction of buildings. Thus, construction has used about 29% of the total land.

8. Two tube wells for drinking water and a tube well for agricultural purposes are available, besides two overhead tanks of 250 kilo litres capacity. 30 rain-water-harvesting pits have been made and the Jail has 30 India-mark hand-pumps. Thus water supply arrangements are quite adequate.
9. The available buildings can be listed in a tabular form as below:

S.n.	Building	Number	Capacity of each	Total capacity
1	Barracks double storeyed	25	120	3000
2	Single rooms	3	6	18
3	Single room (under process)	1	6	6
4	Quarantine Barracks double st.	2	120	240
5	Quarantine Single rooms	2	1	2
6	Female barracks (single storey)	2	60	120
7	Female barracks single room	2	1	2
8	Adolescents barracks	2	60	120
9	Adolescents single room	2	1	2
10	High security barracks single st.	4	12	48
	Total			3558

10. In addition to the living accommodation for the inmates, following buildings have been constructed:

- Hospital for 60 beds and isolation wards
- Kitchen with 6 rooms
- School with 3 rooms
- Video-conferencing hall.

11. Adequate number of toilets and bath-rooms are available. The details provided by the SJ are annexed at "A".

12. Modern sewage treatment plant has been installed and the recycled water is being used for agricultural purposes.
13. On the date of my visit, there are 2283 inmates which is 64% of the capacity (3558) of the Jail. The breakup of the present inmates is:

Category	Male	Female	Adolescents	Total
Convicted	433	22	-	455
Under-trial	1669	81	48	1798
Convicted(u/treatment)	4	-	-	4
Under-trial(u/treat ^t)	18	-	-	18
Civil Prisoners	2	-	-	2
NSA	3	-	-	3
Foreigner	3	-	-	3
	2132	103	48	2283

Personnel:

14. A total of 197 personnel (besides medical, technical and clerical staff) are sanctioned for this Jail. Out of these, only 95 are presently posted and the remaining 102 posts are vacant. The statement of sanctioned posts and vacancies is annexed at "B" of this report. More than half the sanctioned posts are vacant, which need to be filled up immediately in view of the large intended capacity of the Jail.
15. In order to maintain security of the jail, it is essential that the jail staff be adequate in numbers and also suitably trained and equipped.

Round of the Wards:

16. Visited the Female wards, where 15 children (under the age of 6 years) are also staying with their

mothers. A creche is functioning well for these children, who appeared to be well cared for.

17. Inmate Smt. Somwati w/o Roshan Lal stated that she was the oldest inmate in this Jail and the NDPS Act case against her may be expedited. SJ agreed to take steps for it.
18. Inmate Smt. Ram Kali w/o Shiv Prasad expressed worry that she was not receiving any visitors and is not being given any remunerative work. SJ assured that she will be afforded opportunity for gainful work.
19. Tailoring and embroidery work was being done by the inmates and the finished products were quite impressive.

Electricity & Solar Energy:

20. Jail is served by 33KVA feeder line with a sub-station. Two gen-sets of 132 KVA and 63 KVA capacity are installed.
21. Solar energy is not being used at present. SJ informed that a detailed proposal is being worked out for installation of solar energy plant, which will be environment friendly and substantially reduce the conventional electricity charges.

Cleanliness :

22. The premises are new and sparkling clean. SJ was advised to go in for massive tree-plantation drive after a carefully devising a plan in consultation with experts on forestry.

Medical :

23. A double-storey hospital with capacity of 80 is

functioning at the Jail which has X-Ray machine, Pathology Lab, ICTC Centre (Integrated Counselling & Testing Centre) and an ECG unit. Two Medical Officers, 1 Pharmacist, 1 Lab-Technician 1 Dark-room Attendant and 1 Lab-Attendant are presently working.

24. Sanctioned posts of Superintendent (1), Radiologist (1), Pharmacists (3) and X-Ray Technician (1) are vacant, which need to be filled up immediately. In view of non-availability of staff, E-Ray machine and ECG machine are not being utilised.
25. I took a round of the wards and interacted with the patients. The Medical Officer explained the treatment provided to the indoor patient inmates.
26. It was stated that 27 inmate patients who require surgeries are waiting to be sent to the District Hospital as requisite police escort guards were not being made available. District administration needs to device ways and means for early finalisation of these cases. It may be considered if surgery camps could be organised at the Jail Hospital itself. In other cases, to reduce the large requirement of escort guards, post operative care could be organised at the Jail hospital in cases where successful surgery is conducted at a hospital outside.
27. Prisoners are medically examined at the time of admission. In case of necessity, Specialists are to be provided by the office of the Chief Medical Officer. But ever since the jail has shifted to these new premises, no Specialist has visited it. It is said that because of the distance, this difficulty

had arisen. District administration, particularly the CMO may look into the matter and devise a solution.

28. Medical Officer stated that at present no inmate is there who may have been diagnosed to be suffering from 'Pulmonary TB'. However, facilities exist for treatment of such patients under the "Directly Observed Therapy (DOTS)".
29. Twenty-nine prisoners have been diagnosed to be HIV+ and are being provided Anti-Retro viral Therapy (ART) treatment.
30. Jail authorities state that at the moment there is no prisoner requiring de-addiction treatment. However, it is difficult to accept this statement to be giving the correct picture. In view of the large number of cases of substance abuse in the district, the number of addict-prisoners could be substantial. De-addiction facilities / unit of OST (Opioid Substitution Treatment) are not available in the Jail. This issue needs to be studied in detail for taking suitable remedial measures on priority basis.

Kitchen :

31. Six kitchens have been constructed, but at present only two are being used. Food is prepared by about 60-65 inmates who are given wages and remission as per rules.
32. Weekly menu is prepared and followed. Children staying with the women inmates are provided milk.

Canteen :

33. Dry and wet canteen is available. Inmates are involved in running it. General merchandise and

snacks are made available at the canteen.

Incidents of violence / death / escape of prisoners :

34. In cases of deaths of prisoners, action is taken regarding intimation and enquiry into the circumstances of such death in terms of instruction of the National Human Rights Commission. 12 cases of death in the district jail, are still pending finalisation. These cases are tabulated and annexed to this report at "C".

35. It is observed that the oldest case is of the year 2012 (death of Manoj Kumar s/o Pothi Ram on 22.04.2012). No court has reportedly been allotted to the case of death of Eijaj @ Nanha Khan s/o Ahmad Khan (date of death - 18.12.2016). These cases are to be expedited in the concerned courts, as mentioned below:-

ACJM-2	: 3 cases	ACJM-3	: 3 cases
ACJM-4	: 1 case	ACJM-8	: 1 case
JM-2	: 1 case	ACJM (NER)	: 2 cases

Educational facilities:

36. Literacy Program : for the present session of 2016-17, following inmates have been registered for different classes:-

For class 5	: 7 inmates	For class 6	: 14 inmates
For class 7	: 4 inmates	For class 8	: 1 inmate

37. U.P.Board of HS & Intermediate education : for the educational year 2015-16, 40 inmates had submitted applications, 31 appeared for the examination and 27 were successful. For this year (2016-17), 5 inmates have submitted forms for High-School and 7 for the

Intermediate examination.

38. For the INGOU courses, 18 inmates have registered themselves for different courses - BPP (10), BA(6) and MA(2).

Recreation & Vocational facilities

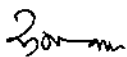
39. SJ gave the details of excellent achievements of this jail in the past years. Various cultural activities, yoga camps, vocational programs like computer training, AC repair, electrician, motor-winding, grooming (males), plumbing, tailoring courses for men and embroidery, tailoring and beauticians courses for women were organised very successfully. Active co-operation of local NGOs was received in most of these activities. Now that the present jail is slightly away (about 20 kms from Bareilly city), SJ and his team will have to make extra efforts to come up to the level achieved by this jail in earlier years.

Production of prisoners in courts:

40. In the year 2016-27 (upto 26th March) a total of 1515 prisoners were required to be produced before the courts of other districts. Out of these only 257 could be produced and the other 1258 could not be produced as requisite police escort/guards were not available.
41. Police escort guards are awaited for transfer of five persons to other jails. Their names are given below:-

	Name	Concerned Court	Type of warrant
1	Rama Shankar s/o Dharmeshwar	CJM Sitapur	Warrant B
2	Vikki Sahu s/o Dina Nath	ACJM(NR) Ghaziabad	Warrant B
3	Mahipal s/o Chhotey Lal	AD&SJ(2) Bareilly	Custody Warrant
4	Aabad s/o Mohd. Islam	CJM Siliguri	Warrant B
5	Sunil Jaiswal s/o Trilok Chand	JM-Iclass Gurugram	Custody Warrant

42. In these cases, warrant B/custody warrants have been issued by concerned courts and the proceedings at Bareilly courts have been completed. District Police needs to provide guards for these five cases on priority.
43. This jail must be one of the very few where full capacity for inmates has not been utilised. All neighbouring jail have problems of overcrowding. DIG Jails may like to examine the feasibility of shifting some inmates form such overcrowded jails to this new jail.
44. The acute problem being faced by the jail is non-availability of police escort/guards in requisite numbers. Considerable drop in free legal aid cases is also discernible. Maintenance of video-conferencing facility is another challenge before this jail. All these problems are getting aggravated in view of the distance of the new jail from the courts. District administration has to devise ways and means to continue the good work done in earlier years.
45. Visit note is submitted.


22/5/2017
(Sunil Krishna)
Special Rapporteur
NHRC NZ-II

Details of bath rooms and toilets for inmates
at New District Jail, Bareilly

(C.) शौचालय, स्नानागार आदि :-

क्र०सं०	अहाता संख्या	बैरक संख्या	दिन शौचालय	रात्रि शौचालय	स्नानागार
1.	प्रथम चक्र	01 से 40 तक	170	52	160
2.	द्वितीय चक्र	41 से 68 तक	120	40	98
3.	तृतीय चक्र	69 से 101 तक	136	32	112
4.	क्वार्टरटार्डिन	01 से 08 तक	32	10	28
5.	महिला बैरक	01 से 04 तक	28	07	28
6.	अल्प व्यस्क	01 से 08 तक	28	07	28
7.	अस्पताल	वार्ड 01 से एकल कक्ष तक		30	
8.	अन्य		04		03

Annexure - "B"

Details of Sanctioned Posts & Vacancies
at New District Jail, Bareilly

Superintendent	1	1	0
Additional Superintendent	1	0	1
Senior Consultant	1	0	1
Consultant (Medical Officer)	1	2	0
Jailor	2	2	0
Deputy Jailor	6	4	2
Pharmacist	2	1	1
Lab Technician	1	0	1
X-Ray Technician	1	0	1
Senior Assistant	1	1	0
Junior Assistant	2	1	1
Assistant Accountant	1	1	0
Urdu Translator	1	1	0
Teacher	1	0	1
Electric Motor Winding Instructor	1	1	0
Driver - Gypsy	1	1	0
Ambulance Driver	1	1	0
Driver - Tractor	1	1	0
Lab Attendant	1	1	0
Dark Room Attendant	1	1	0
Tubewell Operator	1	1	0
Masonry Teacher	1	0	1
Jail Head Warder	12	3	9
Reserve Jail Head Warder	2	2	0
Jail Warder	116	50	66
Reserve Jail Warder	18	9	9
Women Jail Head Warder	2	1	1
Women Jail Warder	8	1	7
Water-carrier (Paniha)	3	3	0
Cart-man	1	1	0
Swakchkar	5	4	1
Total	197	95	102

जिला कारागार, बरेली के मृतक बंदियों की लम्बित न्यायिक जांच प्रकरण

क्र०	मृतक बंदी का नाम	मृत्यु तिथि	मा० न्यायालय द्वारा नामित जांच अधिकारी
1	मनोज कुमार पुत्र पोथीराम	22.04.12	मा० न्यायालय-ए०सी०जे०एम०,3
2	राधेश्याम पुत्र श्री गंडेलाल	10.03.13	मा० न्यायालय-ए०सी०जे०एम०,4
3	हसीन मिया उर्फ चीना पुत्र वुन्दा	23.02.15	मा० न्यायालय-जे०एम०,2
4	ज्ञान सिंह पुत्र मेवाराम	14.08.15	मा० न्यायालय-ए०सी०जे०एम०,8
5	अजयपाल पुत्र छोटेलाल	15.10.15	मा० न्यायालय-ए०सी०जे०एम०,2
6	वीरेन्द्र पुत्र दुर्गा प्रसाद	27.04.16	मा० न्यायालय-ए०सी०जे०एम०,3
7	रामस्वरूप पुत्र दलगंजन	13.07.16	मा० न्यायालय-ए०सी०जे०एम०,2
8	सुधीर गुप्ता पुत्र प्रेमस्वरूप	12/13.09.16	मा० न्यायालय-ए०सी०जे०एम०,2
9	रेशमणी पुत्र जागेश्वर प्रसाद	15.10.2016	मा० न्यायालय-ए०सी०जे०एम०, (पूर्वात्तर रेलवे), बरेली।
10	वेदप्रकाश पुत्र नन्हूमल	19.10.16	मा० न्यायालय-ए०सी०जे०एम०, (पूर्वात्तर रेलवे), बरेली।
11	एजाज उर्फ नन्हा खां पुत्र अहमद खां	18.12.16	नामित नहीं
12	लारेन्स धातक पुत्र जानकी प्रसाद	12.02.17	मा० न्यायालय-ए०सी०जे०एम०,3

Subject: regarding visit to District Jail, Bareilly
To: sunil_krishna@yahoo.com

Date: 05/31/17 12:45 PM
From: "dir-nhrc" <dir-nhrc@nic.in>

Sir

kindly submit your report of **District Jail, Bareilly** as per Guidelines of the Commission **(with recommendations / actionable points based on the observations made during the visit)** to enable us to place the report alongwith recommendations before the Hon'ble Commission

with regards
S.K.Gaub
Section Officer/BL (Cell)



Sunil Krishna, IPS (Retd)
Special Rapporteur-NHRC
for Zone-II
{Former Director General (I) NHRC}



National Human Rights Commission
Manav Adhikar Bhawan, Block-C, GPO Complex
INA, New Delhi-110023 India

Letter no. SK/Visit Report -DJ BRY-2/17

Dated : 5th June 2017

Dear Dr. Dubey,

Kindly refer to your office email dated 31st May 2017 regarding visit report to District Jail, Bareilly, Uttar Pradesh.

A list of actionable points, based on the observations made during the visit to District Jail, Bareilly, is enclosed herewith for further necessary action. Visit report has already been sent vide my letter dated 22-5-2017.

With warm regards,

Yours sincerely,


5/6/17
(Sunil Krishna)

Dr. Sanjay Dubey
Director (Administration & Policy Research)
National Human Rights Commission
New Delhi

Encl : As above

Copy for information to:

The Joint Secretary(T&R), National Human Rights Commission, New Delhi.

List of actionable points,
based on the observations made during the visit to
District Jail, Bareilly on 28-March-2017

1. This District Jail must be one of the very few Jails in U.P. and in India, where the number of inmates is less than the capacity of the Jail (64%). All its neighbouring district jails have problems of overcrowding. The feasibility of shifting some inmates from such overcrowded jails to this new jail, may be examined. (Paragraphs^s 13 & 43)
2. Out of the 197 sanctioned jail security / administrative personnel, only 95 are presently posted. Remaining 102 vacant posts need to be filled up immediately. (Paragraph 14)
3. Individual requests of two female inmates for expeditious trial and remunerative work may be accepted as per rules. (Paragraph 17-18)
4. Large scale use of Solar Energy may be adopted. (Paragraph 21)
5. Drive for tree-plantation on a massive scale may be undertaken. (Paragraph 22)
6. For the Jail Hospital, the vacant posts of Medical Superintendent, Radiologist, X-Ray Technician and Pharmacists (3) may be filled up immediately. X-Ray machine and ECG machine may be utilised. (Paragraph 24)
7. District administration needs to device ways and means for early finalisation of 27 inmates who require surgery. It may be considered if surgery camps could be organised at the Jail Hospital

§ Paragraph numbers in the parentheses in this list refer to the main report submitted vide letter dated 22-5-2017.

itself. In other cases, to reduce the large requirement of escort guards, post operative care could be organised at the Jail hospital in cases where successful surgery is conducted at a hospital outside. (Paragraph 26)

8. Ever since the jail has shifted to these new premises, no Specialist has visited it. It is said that this difficulty had arisen because of the distance of the present jail from the district hospital. District administration, particularly the CMO may look into the matter and devise a solution. (Paragraph 27)
9. Requirement of 'de-addiction' facilities should be studied in detail and realistically. Requisite remedial action be taken expeditiously. (Paragraph 30)
10. Training needs, basic, refresher and in-service, of the jail staff, be reviewed urgently and action be taken to impart requisite training to them. (Paragraph 15)
11. 12 cases of death in the district jail, are still pending finalisation. These cases need to be expedited in the concerned courts. (Paragraph 34-35)
12. Active co-operation of local NGOs was received in most of the recreational and vocational activities in the jail. Now that the present jail is slightly away (about 20 kms from Bareilly city), Supdt. Jail and his team will have to make extra efforts to come up to the level achieved by this jail in earlier years. (Paragraph 39)
13. In cases of five inmates, warrant B/custody warrants have been issued by concerned courts and the proceedings at Bareilly courts have been completed. District Police needs to provide guards for them on priority. (Paragraph 42)

14. The acute problem being faced by the jail is non-availability of police escort/guards in requisite numbers. Considerable drop in free legal aid cases is also discernible. Maintenance of video-conferencing facility is another challenge before this jail. All these problems are getting aggravated in view of the distance of the new jail from the courts. District administration has to devise ways and means to continue the good work done in earlier years. (Paragraph 44)

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